

(i) The Copper (Prohibition of Use in the manufacture of Electrical Cables and Wires) Amendment Order, 1972, published in Notification No S O 283(E) in Gazette of India dated the 12th April, 1972 [*Placed in Library*]. See No LT—2044/72]

(ii) The Electrical Cables and Wires (Control) Amendment Order, 1972, published in Notification No S O 284(E) in Gazette of India dated the 12th April, 1972 [*Placed in Library*]. See No LT—2045/72]

SHRI VIKRAM MAHAJAN (Kangra) : I have given notice of a privilege motion under rule

MR. SPEAKER : I shall not allow it

SHRI VIKRAM MAHAJAN : Under rule 222

MR. SPEAKER : He cannot raise it unless I allow it

SHRI VIKRAM MAHAJAN : May I read out the rule ?

MR. SPEAKER : No I know the rule very well. Let him keep kindly sitting.

SHRI VIKRAM MAHAJAN : Because it concerns a Member of Parliament and it has to be put to the House ..

MR. SPEAKER : I do not allow it. Let him please sit down.

SHRI VIKRAM MAHAJAN : May I read out the rule ?

MR. SPEAKER : The hon. Member must presume that the Speaker knows it.

SHRI VIKRAM MAHAJAN : The rule is ..

MR. SPEAKER : I am disallowing it. Since the hon. Member is speaking without

my permission, nothing that he says will be recorded.

SHRI VIKRAM MAHAJAN **

MR. SPEAKER : I am not allowing it. This is not the practice of the House. I am surprised, being a lawyer he should do like this.

SHRI VIKRAM MAHAJAN : You must give me a hearing

MR. SPEAKER : I am not bound to. It is only when I give consent that I need hear him

IAS (RECRUITMENT) SECOND AMENDMENT RULES

IPS (RECRUITMENT) SECOND AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

(1) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1972, published in notification No G S. R. 540 in Gazette of India dated the 6th May, 1972. [*Placed in Library*, see No LT—2046/72]

(2) The Indian Police Service (Recruitment) Second Amendment Rules, 1972, published in Notification No. G S R 541 in Gazette of India dated the 6th May, 1972 [*Placed in Library*, See No LT—2047/72]

IPS (FIXATION OF CADRE STRENGTH) SECOND AMENDMENT REGULATION SECOND AMENDMENT OF 1972 TO IPS (PAY) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table a

**Not recorded.

[Shri K. C. Pant]

copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 3 of the All India Services Act, 1951 :

- (1) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1972, published in Notification No. G. S. R. 451 in Gazette of India dated the 22nd April, 1972. [Placed in Library, see No. LT—2048/72]
- (2) The Second Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G. S. R. 452 in Gazette of India dated the 22nd April, 1972. [Placed in Library, see No. LT—2049/72]

**ACTION TAKEN ON PART II OF REPORT
OF COMMITTEE ON BROADCASTING
AND INFORMATION MEDIA**

**THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRIMATI NANDINI
SATPATHY) :** I beg to lay on the Table a statement (Hindi and English versions) showing action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication. [Placed in Library see No. LT—2050/72]

**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS**

FOURTEENTH REPORT

**SHRI G. G. SWELL (Autonomous
Districts) :** I present the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

**COMMITTEE ON SUBORDINATE
LEGISLATION**

THIRD REPORT

SHRI VIKRAM MAHAJAN (Kangra) :
I present the Third Report of the Committee

on Subordinate Legislation.

12.27 hrs.

**STATEMENT RE : DROUGHT
CONDITIONS IN SOME STATES**

**THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ANNASAHEB P. SHINDE) :** May I lay the Statement on the Table ?

MR. SPEAKER : Yes.

SHRI ANNASAHEB P. SHINDE : I beg to lay on the Table a Statement regarding the drought conditions prevailing in West Bengal, Bihar, Orissa, Rajasthan and other parts of the country.

Statement

Members of the House will kindly recall that I made a statement in the House on April 14, 1972, regarding reported drought and famine conditions in certain parts of the country. As stated by me on that occasion, drought relief measures are still continuing in parts of Maharashtra, Mysore, and Andhra Pradesh where drought conditions occurred last year. In Orissa also, relief operations, necessitated by last year's cyclone and floods are continuing. Besides the areas affected by cyclone and floods, scarcity conditions due to failure of the last kharif crop have developed in some other parts of Orissa and relief measures are undertaken accordingly. In Rajasthan, scarcity conditions have developed in a number of districts. The State Government has initiated relief measures and asked for central assistance. In Bihar, scarcity conditions developed in Santhal parganas inhabited by the Paharias and the State Government took necessary relief measures. In West Bengal due to occurrence of floods last year and with the setting in of the lean and dry season, State Government has already started test relief works and intimated that more such relief works will be started according to requirements. Distribution of gratuitous relief has also been undertaken. Hence in all the cases, as reported to the Government of India, State Government has already taken necessary relief measures.